

paper mills. The Institutions and Banks have been extending need-based reliefs and concessions to the paper mills on case to case basis and have been following a liberalised policy towards modernisation. A Board for Industrial and Financial Reconstruction has been set up in terms of the Sick Industrial Companies (Special Provisions) Act, 1985 for taking various measures pertaining to sick industrial companies falling within the purview of the Act. As regards M/s Titagarh Paper Mills, it is a sick industrial company in terms of Sick Industrial Companies (Special Provisions) Act, 1985. As required under the Act, the company had made a reference to the Board for Industrial and Financial Reconstruction (BIFR) in June, 1987. A scheme for the revival of the mill has recently been sanctioned by BIFR.

Policy Regarding Declaration of Holidays

1725. SHRI RAGHAVJI:
SHRIVIDYADHARGOKHALE:
SHRI RAMESHWAR
PATIDAR:

Will the PRIME MINISTER be pleased to state:

(a) whether there has been a demand to declare the birthdays of Lord Shri Ram and Lord Shri Krishna as Government holidays;

(b) if so, the reaction of the Government thereto;

(c) the policy regarding declaration of National/public holidays; and

(d) whether declaration of a holiday by the previous Government on account of birth anniversary of Hajarat Mohd. Paigambar was in accordance with the policy?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) Yes, Sir.

(b) and (c). A statement is given below.

(d) Holiday on the birthday of Prophet Mohammad Saheb was in addition to the holidays during 1990.

STATEMENT

The Central Government Administrative Offices observe holidays as indicated below.

- I.
 1. Republic Day
 2. Independence Day
 3. Mahatma Gandhi's Birthday
 4. Budh Purnima
 5. Christmas Day
 6. Dussehra (Vijaya Dashami)
 7. Diwali
 8. Good Friday
 9. Guru Nanak's Birthday
 10. Idu'l Fitr
 11. Idu's Zuha
 12. Mahavir Jayanti
 13. Muharram
- II. In addition to above, 8 holidays are to be selected from amongst the following:
 1. An additional day for Dussehra

2. Holi
3. Janmashtami
4. Ram Navami
5. Maha Shivratri
6. Ganesh Chaturthi/
Vinayak Chaturthi
7. Makarasankranti
8. Rath Yatra
9. Onam
10. Pongal
11. Sripanchami/Vasant
Panchami
12. Vishnu/Vaisakhi/
Vaisakhadi/BhagBihu/
Mashadi/Ugadi/Chaitra
Sukladi/Cheti Chand/
Gudi Padava/1st
Nabratra/Nauraj.

These 3 holidays are selected by the Deptt. of Personnel and Trg. for Central Government Offices at Delhi/New Delhi. For Offices outside Delhi/New Delhi these holidays are selected by the Central Government Employees Welfare Co-ordination Committees (Head of Offices where such Committees are not functioning).

The above policy was given effect to from the year 1983. Since then, Janmashtami has been selected as one of 3 holidays for Central Government Offices at Delhi/New Delhi. Similarly, Ram Navami or Shivratri had been selected during certain years. During 1991, Ram Navami falls on Sunday, the 24th March. There are several other demands but in view of limited number of

holidays, it has not been possible to accept them.

2. Central Government organisations which include industrial commercial and trading establishments observe 16 holidays in a year out of which 3, namely, Republic Day, Independence Day and Mahatma Gandhi Birthday will have to be compulsorily taken. The remaining 13 occasions may be determined by such establishments/organisations themselves on year to year basis.

Appointments of Wholesalers/ Stockists/Distributors

1726. SHRI NANDLAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) whether it is the prerogative of the manufacturers/producers to appoint their wholesalers/stockists/distributors etc. to sell their products;

(b) the details regarding limit of the business in terms of money for the above categories of persons; and

(c) if so, whether there is any proposal to direct all such manufacturers/producers etc. to fix a ceiling of earnings per month per stockist/distributor/wholesaler and appoint more number of distributors/wholesalers/stockists over and above the existing ones?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) to (c). Sections 294 and 294AA of Companies Act, 1956 regulate appointment of Sole Selling Agents. Section 294AA of the Act requires a company to seek approval of Central Government in certain specified circumstances. Section 297 of the Act further provides for consent of the Board of Directors as also the approval of the Central Government for entering into contracts for sale or purchase of goods or ser-